

ITEM NO.103

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 10781/2016

M/S LARSEN AND TOUBRO LTD.

APPELLANT(S)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

RESPONDENT(S)

Date : 25-10-2018 This appeal was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s)

Mr. Sameer Parekh, Adv.
Ms. Rukhmini S. Bobde, Adv.
Ms. Anwsha Padhi, Adv.
Mr. Abhiram Naik, Adv.
Mr. Manu Bajaj, Adv.
M/S. Parekh & Co., AOR

For Respondent(s)

Mr. Amit Anand Tiwari, AOR
Ms. Mary Mitzy, Adv.
Mr. Lakshmanan R., Adv.

UPON hearing the counsel the Court made the following
O R D E R

The parties have been litigating for the last seventeen (17) years. The matter arises out of a claim and counter-claim in an arbitration proceeding.

Having regard to the totality of the circumstances we are of the view that the parties should be left with the option of seeking a resolution of their dispute through mediation. We accordingly appoint Shri V. Giri, learned Senior Counsel of this Court to mediate into the dispute

between the parties and arrive at a solution, if possible.
We also request Shri V. Giri to spare his valuable time
and expedite the matter.

List the matter after three months.

Parties shall settle the terms of appointment of
Shri V. Giri as the Mediator after discussions with Shri
Giri.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

ASSISTANT REGISTRAR